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Title: Need to grant a special financial package of Rs. 475 Crore to Kerala Government to provide rehabilitation assistance to the people affected by use of endosulfan and to ensure total ban on use of endosulfan in the country.

SHRI P. KARUNAKARAN (KASARGOD): Continuous use of Endosulfan in some villages in Kasargod district of Kerala has caused huge damage. About one thousand people are living with serious health problems. About 500 innocent persons have already died. This includes children, women and elderly persons. Government of Kerala has taken some measures in this regard but it has affected to more than eleven Panchayaths. They need continuous health assistance and rehabilitation facilities. State Government alone is unable to meet the huge financial burden. Government of Kerala has requested the Central Government for the special financial package to the victims. Since Endosulfan has already banned by the Stockholm Convention, there is no justification for introduction and use of this deadly pesticide again in any part of our country. Therefore, I request the Government for the total ban of Endosulfan and sanction Rs. 475 crore as a special package requested by the State of Kerala.